APPENDIX - 28 GAUHATI HIGH COURT (RIGHT TO INFORMATION) RULES, 2008*

In exercise of the power conferred by sub-section (1) of Section 28 read with Section 2(e) (iii) of the Right to Information Act, 2005, Honble the Chief Justice, Gauhati High Court, is hereby pleased to frame the following Rules:

- 1. Short title, commencement and application. (i) These Rules shall be called the Gauhati High Court (Right to Information) Rules, 2008.
- (ii) It shall come in to force from the date of its publication in the Official Gazette.
- (iii) These Rules shall be applicable to the Gauhati High Court, its all Permanent Benches and all the subordinate Courts under the control of the Gauhati High Court and the Permanent Benches.
 - 2. Definitions: In these Rules, unless the context otherwise requires
 - (a) "Act" means the Right to Information Act, 2005 (No. 22 of 2005).
- (b) "Applicant" means the person making request for any information under the Act and the instant Rule.
- (c) "Appllate authority" means the authority designated as such by the Chief Justice of the High Court.
- (d) "Authorised" person means Public Information Officer (s) and Assistant Public Information Officer (s) designated as such by the Chief Justice of the High Court as enumerated in Appendix-I.
 - (e) "Chief Justice" means the Chief Justice of the Gauhati High Court.
 - (f) "Form" means the form appended to these Rules.
- (g) "High Court" means the Gauhati High Court (The High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh).
 - (h) "Registrar General" means the Registrar General of the Gauhati High Court.
 - (i) "Section" means a section of the Act.
- (j) Words and expressions used but not defined in these Rules shall have the same meaning as assigned to them in the Act.
- 3. Application for seeking information. (a) Any person seeking information under the Act shall file an application from 11.00 A.M. to 1.00 P.M. on a Court working day to the authorized person in Form A and deposit application fee as per Rule 9 with the authorized person.
 - (b) Every application shall be made for one particular item of information

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only.

- (c) The authorized person shall duly acknowledge the receipt of the application as provided in Form B.
- (d) The Information requested for shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt.
- (e) If the applicant is '"iterate and is unable to present the application in writing in Form A, the authorized person shall help him to that extent and shall get the application produced in writing.

Provided that a person who makes a request through electronic form shall ensure that the requisite fee is deposited in the manner provided in Rule 9 with the authorized person within 7 (seven) days of his sending the request through the electronic form, failing which his application shall be treated as rejected.

- 4. Disposal of application by the authorized person. (i) On receipt of application along with requisite fee, the authorized person shall enter the particulars in a register maintained as per Rule 10 (i).
- (ii) If the requested information does not fall within the jurisdiction of the authorized person, he/she shall order return of the application to the applicant in Form C as soon as practicable, preferably within 15 (fifteen) days, and in any case not later than 30 (thirty) days, from the date of receipt of the application, advising the applicant, wherever possible, about the authority concerned to whom the application should be made. The application fee deposited in such cases shall not be refunded.
- (iii) If the requested information falls within the authorized persons jurisdiction but pertains to any one or more of the categories enumerated in Section 8 and 9 of the Act, the authorized person, on being so satisfied, will issue the rejection order in Form D as soon as practicable, preferably wihin 15 days and in any case not later than 30 days from the date of receipt of the application. The application fee deposited shall not be refunded.
- (iv) If the requested information falls within the authorized persons jurisdiction but not in one or more of the categories enumerated in Section 8 and 9 of the Act, the authorized person, on being so satisfied, shall supply the information to the applicant in Form E, falling within its jurisdiction. In case the information sought is partly beyond the jurisdiction of the authorized person or partly relates to the categories listed in Section 8 and 9 of the Act, the authorized person, shall supply only such information as is permissible under the Act and is within his/her own jurisdiction and reject the remaining part citing reasons therefore.
- (v) In so far as decision (s), which are taken administratively or quasi judicially, information therefore, shall be available only to the affected persons.

- (vi) The information shall be supplied as soon as practicable, preferably within 15 days and in any case not later than 30 days from the date of receipt of application. However, the date of the application/request shall be deemed to be the date of deposit of the entire fee or the balance fee or deficit amount of the fee to the authorized person as the case may be. Provided where the information sought for, concerns the life or liberty of a person, the decision/information, as the case may be, as contemplated in clause (i) to (iv) would be communicated/provided within forty-eight hours of the receipt of the request.
- (vii)A proper acknowledgement shall be obtained by the authorized person from the applicant in token of receipt of information.
- 5. Exemption from disclosure of information. Any information specified under Section 8 of the Act shall not be disclosed and made available and in particular the following information shall not be disclosed:
- (a) That, which is not in the public domain or does not relate to juridical functions and duties of the Court and matters incidental and ancillary thereto.
- (b) That, which has been expressly forbidden to be published by the Court or the disclosure whereof may constitute Contempt of Court; or any information which involves commercial confidence, trade secrets or intellectual property, the disclosure whereof, would harm the competitive position of a third party, unless the Chief Justice is satisfied that larger public interest warrants the disclosure of such information;
- (c) That, which would impede the process of investigation or apprehension or prosecution of offenders; or information which relates to any public activity or interest, or which would cause unwarranted invasion of the privacy of the individual unless the Public Information Officer or the Assistant Public Information Officer or the appellate authority, as the case may be, is satisfied that the larger public interest justifies the disclosure of such information.
- (d) That, affecting the confidentiality of any examination conducted by the Gauhati High Court or administration of the affairs thereof. The question of confidentiality shall be decided by the Chief Justice whose decision shall be final.
- (e) That can be obtained under the provisions of the Gauhati High Court Rules 2007 in case of the High Court and its Permanent Benches and under Gauhati High Court Civil/Criminal Rules for the subordinate Courts. Such information may be obtained by adhering to the prescribed procedure and payment of fees prescribed in the Gauhati High Court Rules, 2007 and Gauhati High Court Civil/Criminal Rules as the case may be.
- 6. Information which is to be furnished and access to records shall be subject to the restrictions and prohibitions contained in the rules/regulations in force,

interalia regarding preservation and destruction of records from time to time which may have been framed, notified or implemented by the High Court.

- 7. Appeal. (i) Any person
- (a) Who fails to get a response in Form C or Form D from the authorized person within 30 days of submission/receipt of Form A, as above or
- (b) Is aggrieved by the response received within the prescribed period, may prefer appeal in Form F to the Appellate Authority with a fee as per Rule 9 with the Appellate Authority within thirty days from the date of the response or the date of expiry of the prescribed period for response as the case may be.
- (ii) On submission of the appeal along with required fee, the Appellate Authority shall acknowledge the receipt thereof, and after according the appellant an opportunity of being heard, shall endeavour to dispose it of within thirty days from the date on which it is presented and transmit a copy of the decision to the authorized person concerned.
- (iii) In case the appeal is allowed, the information as determined shall be transmitted to the applicant by the authorized person within such period as ordered by the Appellate Authority. This period shall not exceed thirty days from the date of disposal of the appeal.
- 8. Penalties.—(i) Whoever being bound to supply information fails to furnish the same, if asked for under the Act within the time specified or fails to communicate the rejection order within the period prescribed, shall be liable to pay a penalty up to Rs. 50/- per day for the delayed period beyond 30 days subject to maximum of Rs. 500/- per application filed under Rule 3 or as may be determined by the Appellate Authority.
- (ii) Where the information supplied is found to be false in any material particular and the person bound to supply it knows or has reason to believe it to be false, or if he does not believe it to be true, he shall be liable to pay a penalty up to Rs. 1000/- which may be imposed by the Appellate Authority.
- 9. Rates of fee. (i) The authorized person shall charge the fee at the following rates, namely:

A. Application Fee

(i) For information not relating to Rs. 100.00 per application Rule 4 (iv) above

(ii) For information other than (i) above Rs. 10.00 per application.

(iii) Where the information is available Price so fixed

in the form of a priced publication

(iv) For other than priced publication Rs. 5.00 per page, Rs. 10.00 per page, if urgent.

B. For Appeal

Rs. 50.00 per appeal.

- (ii) The fee so charged shall be payable by cash/demand draft/pay order and received by the authorized person and shall deposit in the bank at the end of the day or on subsequent working day.
- (iii) The demand draft or pay order shall be in favour of Registrar General, Gauhati High Court payable at Guwahati for the Principal Seat, in favour of Registrar, Kohima, Shillong, Imphal, Agartala and Aizawl Bench in case of concerned Permanent Benches and payable at their respective station and in favour of Dy. Registrar, for Itanagar Permanent Bench payable at Itanagar, for subordinate Courts except Family Court/Designated Court/Labour Court/Industrial Tribunal, in favour of Dist. & Sessions Judge of the concerned district and for Family Court/Designated Court/Labour Court/Industrial Tribunal, in favour of the concerned Judge/Presiding Officer payable at the respective district head quarter/station.
- 10. Maintenance of Records. (i) The authorized persons shall maintain records of all applications received for supply of information and fee charged and paid as per Appendix-II.
- (ii) The appellate authority shall maintain records of all appeals filed and the fee charged and paid as per Appendix-III.

APPENDIX-I [See Rule 2(c)(d)]

SL No	Public Authority	Appellate Authority	Public Informa- tion Officer	Assistant Public Information Officer
1	Principal Seat of the Gauhati High Court	Registrar General	Registrar (Judl.)	Dy. Registrar (Judl)
2	Kohima Bench	Registrar	Sr. Most Dy. Registrar	Sr. Most Asstt. Registrar
3	Shillong Bench	Registrar	Sr. Most Dy. Registrar	Sr. Most Asstt. Registrar
4	Imphal Bench	Registrar	Dy. Registrar (Judl.)	Sr. Most Addl. Registrar
5	Agartala Bench	Registrar	Dy. Registrar (Judl.)	Sr. Most Addl. Registrar
6.	Aizawl Bench	Registrar	Sr. Most. Dy. Registrar	Sr. Most. Asstt. Registrar
7	Itanagar Bench	Dy. Registrar	Sr. Most Asstt. Registrar	Sr. Most Sr. Admn. Assitant

J.	Public Authority	Appellate Authority	Public Informa- tion Officer	Assistant Public Information Officer
3	Subordinate Courts	Dist. & Sess. Judge of the Concerned District	Asstt. Dist. & Sess. Judge/CJM/ whoever is Senior	Munsiff of the Concerned District/ Sub-division
	Family Court	Principal Judge	Councellor	Sr. Most UDA
10	Labour Court	Presiding Officer	Registrar	Member
11	Industrial Tribunal	Presiding Officer	Registrar	Sr. Most UDA
12	Designated Court	Judge	Registrar	Sr. Most UDA

APPENDIX - II [See Rule 10(i)]

SL No	Date of Receipt of Appli- cation	Registr- ation No	Name & Address of the Party/ Applicant	Purpose of request	Infor- mation Required	Fee Paid	Date of Furnis- hing Informa- tion	Remark

APPENDIX - III [See Rule 10(ii)]

SI No	Date of Receipt of App- eal	Registr- ation No	Name & Address of the Appellant	Name & Address of Respondent/Non-applicant	Details of order against which appeal is prefe- rred	Fee Paid	Date of order with decision	Remark
								•
			·					

FORM A Form of application for seeking information (See Rule 3)

То	
The authorized person	m »
	ID. No.
(for official use)	
••••••	
1. Name of the Applicant:	
2. Address:	
3. Particulars of information	
(a) Name of the concerned department:	
(b) Details of information required:	
(c) Period for which information asked for:	
(d) Other details:	
4. I state that the information sought does not fall within in Section 8 of the Act and to the best of my knowledge	n the restrictions contained to it pertains to your office.
5. A fee of Rshas been dep	osited in the office of the
authorized person through cash/demand	draft/pay order vide
Nodated	
Place:	
Signature of applicant with	
Date:	v e e e
E-mail add. if any	
Tel. No(Office)	
(Residence)	
Note: (1) Reasonable assistance can be provided by a up of Form A	authorized person in filling
(2) Please ensure that the Form A is complet	e in all respect and there

is no ambiguity in providing the details of information required.

Telephone No.

FORM B

Acknowledgement of Application in Form A [Rule 3 (c)]

I. D. No	
Dated	and the second of the second
41.44	
1. Received an application in Form	
	Residentunder
section	of the Right to
Information Act, 2005.	
case within thirty days from the date found that the information asked for cabe issued stating reason thereof.	ven normally within fifteen days and in any of receipt of application and in case it is annot be supplied the rejection letter shall
3. The applicant is advised to contact the from 11.00 A.M. to 1.00 P.M.	he undersigned on
4. In case the applicant fails to turn up person shall not be responsible for del	on the scheduled date (s), the authorized lay, if any.
5. The applicant shall have to deposit to person before collection of information	the balance fee, if any, with the authorized n.
6. The applicant may also consult the time to ascertain the status of his appli	web-site of the department from time to cation.
Date:	
Signature and Stamp of	
Authorized person,	
E-mail:	
Web-site:	

APPENDIX - 28 : CHC (RIGHT TO INFORMATION) RULES, 2008

FORM C Outside the jurisdiction of the Authorized person [Rule 4(ii)]

		No Date
To, Sir/Madam, 1. Please refer to your applicationa	on I.D. No	dated
of information on	es not fall within the juri ication is being returne	isdiction of this authorized and herewith.
		Yours faithfully
		Authorized person, E-mail: Web-site: Telephone No.
	FORM D Rejection Order [Rule 4(iii)]	
The second section of the second seco	and Charles to Market	No Date
Sir/Madam, 1.Please refer to your application	on I.D. No	datedrsigned regarding supply
of information on	annot be supplied due t	o following reasons:

appeal to the appellate authority within thirty days of the issue of this order.

Yours faithfully

Authorized person, E-mail: Web-site: Telephone No.

FORM E Form of supply of information to the applicant [Rule 4(iv)]

[Rule 4(iv)]	
	No
	Date
To,	
Sir/Madam,	
1. Please refer to your application I.D. No	dated
addressed to the undersi	gned regarding supply of
information on	
2. The information asked for is enclosed for referen	ce. The following partly
information is being enclosed	-
(1)	
(i)	
(iii)	
The remaining information about the other aspects	cannot be supplied due to
the following reasons	
(i)	
(i)	•
(ii)	
3. The requested information does not fall within the juri	sdiction of this authorized
person.	
4. As per Section 19 of the Right to Information Ac	t, 2005, you may file an

appeal to the Appeallate authority within thirty days of the issue of this order.*

Yours faithfully

Authorized person, E-mail: Web-site: Telephone No.

^{*} Strike out if not applicable.

FORM F Appeal under Section 19 of the Right to Information Act, 2005 [Rule 7]

I.D.No	
Dated	
(For official use)	

To.

The Appellate authority

Address

- 1. Name of the Applicant:
- 2. Address:
- 3. Particulars of the Authorized person
 - (a) Name:
 - (b) Address:
- 4. Date of submission of application in Form A.
- 5. Date on which 30 days from submission of Form A is over:
- 6. Reasons for Appeal:
 - (a) No response received in Form B or C within thirty days of submission of Form A
 - (b) Aggrieved by the response received with prescribed period (copy of the reply receipt be attached)
 - (c) Grounds for appeal
- 7. Last date for filling the appeal [See Rule 8]
- 8. Particulars of information
 - (i) Information requested
 - (ii) Subject
 - (iii) Period

Date:

Signature of Appellant E-mail Address if any

Telephone No.

Acknowledgement

	Date:
Received an application from Shri/Ms	
Resident of	
Right to information Act, 2005.	
	Signature of the Receipt Clerk,

Signature of the Receipt Clerk
Appellate authority
Telephone No.
E-mail
Web-site

By Order, Sd/- C. R. Sarma, Registrar General

I. D. No.